

वाकायदा जांच की गई थी और 1983 में 10,20,647 पासपोर्ट जारी किए गए— यह संख्या अधिक इसलिए है कि इस अवधि में पिछले बकाया आवेदन पत्रों पर भी पासपोर्ट जारी किए गए।

(ग) वर्ष 1982 की तुलना में 1983 में 77,516 पासपोर्ट अधिक जारी किए गए। अब सभी अन्तर्राष्ट्रीय पासपोर्ट, दक्षिण अफ्रीका गणराज्य को छोड़कर अन्य सभी देशों की यात्रा के लिए वैध किए जाते हैं।

(घ) 1983 के दौरान बम्बई के पासपोर्ट कार्यालय ने सबसे अधिक 2,61,341 पासपोर्ट जारी किए।

पासपोर्ट प्रक्रिया को सरल बनाया जाना

2061. श्री राम प्यारे पनिका : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार पासपोर्ट प्रक्रिया को सरल बनाने के लिए किसी प्रस्ताव पर विचार कर रही है ;

(ख) यदि हां, तो क्या उसमें आवश्यक परिवर्तनों का सुझाव देने के लिए कोई समिति गठित की गई है ;

(ग) यदि हां, तो क्या समिति की कोई बैठक हुई है ; और

(घ) यदि हां, तो इस समिति ने क्या सुझाव दिए हैं ?

विदेश मंत्रालय में राज्य मंत्री (श्री ए० ए० रहीम) : (क) जी, हां। पासपोर्ट जारी करने की कार्यविधि का सरलीकरण एक निरन्तर चलने वाली प्रक्रिया है।

जनवरी, 1984 में आयोजित पिछले अखिल भारतीय पासपोर्ट अधिकारी सम्मेलन में कई सिफारिशों की गई थीं जैसे कि पासपोर्ट कार्य का कम्प्यूटरीकरण, अधिक डाकघरों में पासपोर्ट शुल्क स्टाम्पों की उपलब्धता, पोस्टल आर्डर के माध्यम से शुल्क की अदायगी, आवेदन फार्मों को कम्प्यूटर के उपयुक्त बनाना और शेष पासपोर्ट कार्यालयों में बैंक काउन्टर खोलना।

(ख) से (घ) इस संबंध में तीन समितियों के गठन का प्रस्ताव है जो उपयुक्त सिफारिशों के क्रियान्वयन पर निगाह रखेगी तथा इस बात की भी जांच करेगी कि इस प्रक्रिया को सरल बनाने के लिए और क्या उपाय किए जा सकते हैं।

Increase in Rate of Stipend Payable to Internees and House Surgeons

2062. SHRI MADHAVRAO SCINDIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether in view of the recommendations of the Sankaran Committee, Government propose to increase the rate of stipend payable to internees and house surgeons in various Government hospitals; if so, Government's decision if any taken in this regard;

(b) what were the scales of stipend/pay recommended by the Sankaran Committee, and how far the same have been raised since then in view of the dwindled purchasing power of the rupee and increase in the cost of living index during the period; and

(c) if the answer to (a) above be in the negative, the reasons therefor ?

THE DEPUTY MINISTER IN THE
MINISTRY OF HEALTH AND

FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) to (c) Government of India had not set up any Committee by the name of Sankaran Committee. However, in this report to the Ministry, the then Director General of Health Services Dr. Sankaran had made wide ranging recommendations regarding post-graduate medical education which were not found acceptable.

Government of India subsequently decided to increase the rate of stipend from Rs. 450/- per month to Rs. 550/- per month with effect from 1.1.1983 for Interns of all the Central Institutions/Hospitals including Statutory/Autonomous Bodies wholly financed by the Central Government.

Reopening of New Zealand High Commission

2063. SHRI MADHAVRAO SCINDIA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether New Zealand had expressed the hope to reopen its High Commission in New Delhi this year; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM) : (a) No, Sir.

(b) Does not apply.

Allocation of Funds for Nhava Sheva Port

2064. SHRI MADHAVRAO SCINDIA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Planning Commission had been approached for allocation of funds for the Satellite Port at Nhava Sheva;

(b) if so, what was the proposal

made in this regard; and

(c) what was the Planning Commission's response thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : (a) to (c) Yes, a provision of Rs. 25.29 crores was proposed to the Planning Commission for inclusion in the Annual Plan 1983-84 for Nhava Sheva Port Project. Taking into account the delay in acquisition of land etc., an outlay of Rs. 16.65 crores has been approved in the Annual Plan 1983-84 and a provision of Rs. 30 crores has been included in the Annual Plan 1984-85.

Law to Stop Import of Spurious or Substandard Drugs

2065. SHRI MADHAVRAO SCINDIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the present law is inadequate to stop the import of spurious or sub-standard drugs in the country;

(b) if so, the steps being taken to ensure that no such drugs are imported; and

(c) if not, the facts in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) The provisions of the Drugs and Cosmetics Act are considered adequate to stop the import of spurious or sub-standard drugs in the country.

(b) The Drugs and Cosmetics Act 1940 regulates the import, manufacture, distribution and sale of drugs in India. Control over quality of drugs imported into India is exercised by restricting the imports through certain specified ports where the Officers of the Central Drugs